

ected (ii) untraced and (iii) pending investigation;

(c) how these figures compare with those of the previous year; and

(d) what measures are being taken by Government to improve matters?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). A statement is laid on the Table of the House.

STATEMENT

Year	Number of cases	Number of cases detected	Number of cases untraced*	Number of cases pending investigation
1960	6542	1253	5289	Nil
1961	6980	1114	4782	1084

(d) Besides continued police vigilance in the form of patrolling and surveillance over bad characters increasing use is being made of scientific aids for the detection of these crimes. Specialised Squads have been set up to deal exclusively with cases of car and tyre thefts.

Border Dispute between Kerala and Mysore States

*987. { Shri A. K. Gopalan:
Shri Umanath:
Shri Pottakkatt:
Shri Hari Vishnu Kamath:

Will the Minister of Home Affairs be pleased to state:

(a) whether there is any border dispute between Kerala and Mysore States regarding Kasargode area; and

(b) if so, whether Government propose to take any action to solve the dispute amicably?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) The Mysore Government suggested that Kasargode taluk should be transferred from Kerala to Mysore State.

(b) This taluk was transferred to the Kerala State in accordance with the recommendations of the States Reorganisation Commission contained in paragraph 306 of their report. The general policy of the Government of India has been that any readjustment of territories fixed under the reorganisation scheme should be made on the basis of agreement between the parties concerned.

Inquiry into I.A.F. Dakota Air Crash in Nagaland

*988. **Shri Hari Vishnu Kamath:** Will the Minister of Defence be pleased to state:

(a) whether the Court of Enquiry investigating into the recent crash of an I.A.F. Dakota in Nagaland has concluded its work; and

(b) if so, its conclusions and findings?

The Minister of Defence (Shri Krishna Menon): (a) No, Sir.

(b) Does not arise.

Scrap Iron

*989. **Shrimati Maimoona Sultan:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether there is a scheme to utilise greater quantities of scrap iron and to turn it into castings within the country and export more of castings rather than scrap iron;

(b) if so, the details of the scheme; and

(c) what action is being taken in this regard?

The Minister of Steel & Heavy Industries (Shri C. Subramaniam): (a) to (c). Export of those categories of Scrap which can be used in the country is not allowed. In addition to the existing annual capacity of 46,640 tons, 45 firms have been licensed

NOTE : *Investigation into these cases will be reopened if any clues are discovered.